

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3838
ANSWERED ON:27.04.2012
PENSION OF PRE EMPLOYEES
Rajukhedi Shri Gajendra Singh

Will the Minister of FINANCE be pleased to state:

(a) whether the Central Pension Accounting Office have revised pension/family pension in respect of pre-2006 pensioners/family pensioners in terms of Ministry of Personnel, Public Grievances and Pensions` OM. dated 1st September, 2008 and if so, the details thereof;

(b) whether pension/family pension of retired pre- 2006 employees of the Ministry of Parliamentary Affairs have not been issued by the Central Pension Accounting Office so far causing financial loss to retired pensioners/family pensioners; and

(c) If so, the reasons therefor and steps being taken to ensure that all the pre-2006 pensioners received their revised pension alongwith arrears within time bound programme?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

a) As per Ministry of Personnel, Public Grievances and Pensions` O.M. dated 01/09/2008, all Pension Disbursing Authorities including Public Sector Banks have been authorized to pay pension/family pension to existing pensioners/family pensioners at the rate prescribed in this OM without any further authorization from the concerned Accounts Office/Head of Office etc. Further, it is the responsibility of the Head of Department of the Ministry, Department, office etc., from which the Government Servant had retired to suo moto revise the pension/family pension. The Central Pension Accounting Office is only responsible for issuing the Special Seal Authority of revision of pension on receipt of the revision authority from the concerned Department.

Based on the revision authorities received from the concerned departments in respect of pre-2006 Pensioners, as on 20.04.2012, total of 2,00,493 Special Seal Authorities have been issued to the banks by the Central Pension Accounting Office.

b) No Sir.

As and when revision cases are received from Ministry of Parliamentary affairs, Special Seal Authorities are prepared and issued to the banks by Central Pension Accounting Office in a time bound manner.

c) The compliance to the provision of the O.M. dated 01.09.2008 of Ministry of Personnel, Public Grievances and Pensions is being periodically reviewed.